

NATIONAL COMPANY LAW TRIBUNAL, CUTTACK BENCH,
CUTTACK

ORDER SHEET OF THE HEARING ON 14th NOVEMBER, 2019, 10:30 A.M.

CP (IB) No. 51/CTB/2019

Present: 1. Hon'ble Member, Ms. Sucharitha R. (J)
2. Hon'ble Member, Shri Satya Ranjan Prasad (T)

Name of the Company	M/s MT & T Rentals Ltd. -Vs- M/s Shree Shankar Infratech Pvt. Ltd.
Under Section	9 IBC

Coram: 1. Hon'ble Member, Ms. Sucharitha R. (J)
2. Hon'ble Member, Shri Satya Ranjan Prasad (T)

For Petitioner (s)

Rakesh Kumar Mallick
Jasmeet Kaur

For Respondent (s)

Sunil Kumar Keswani
Ram Kishor Prasad Shah

ORDER

Matter heard, reserved for order.

Sd

Shri Satya Ranjan Prasad
Member (T)

Sd

Ms. Sucharitha R.
Member(J)

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Sunil Kumar Keswani
Ram Kishor Prasad Shah

ORDER

IA No. 155/CTB/2019, has been filed by the Operational Creditor praying for termination of the CIR process which was initiated on 27.09.2019 on admission of their CP(IB) No. 51/CTB/2019. Ld. Counsel for the Operational Creditor and authorized representative on behalf of the Corporate Debtor are present before this Adjudicating Authority today. The RP has filed 2nd progress report and is present today. Meanwhile, both the parties have settled the claim between themselves under deed of settlement dated 30.10.2019. The RP submits that CoC meeting was held on 08.11.2019. The CoC meeting on 08.11.2019, approved with 100% voting for filing the petition under Section 12A for withdrawal of the CIRP. Hence, they seek permission of the Adjudicating

Kaushal-Steno

Sd

Sd

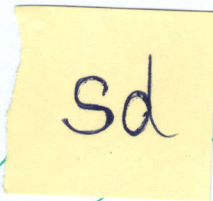
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Authority to withdraw the application filed by Operational Creditor under Section 12A of IBC, 2016.

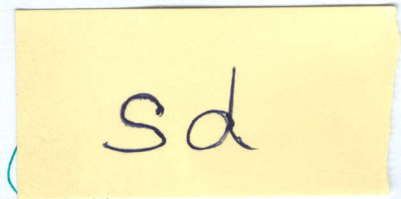
The Corporate Debtor is released from the rigors of the moratorium and is permitted to function through its own board.

The next date of hearing in the case is hereby cancelled.

Accordingly, CP(IB) No. 51/CTB/2019 is disposed off.



Shri Satya Ranjan Prasad
Member (T)



Ms. Sucharitha R.
Member(J)